

Election Expenses of Political Parties

1574. Shri P. G. Deb: Will the Minister of Law be pleased to state:

(a) whether the attention of Government has been drawn to the statement of the Former Election Commissioner of the Government of India about the expenses of political parties in elections; and

(b) if so, the reaction of Government thereto?

The Deputy Minister of Law (Shri Hajarnavis): (a) Government are aware of a report appearing in a section of the press containing a summary of the speech purporting to have been delivered by the former Chief Election Commissioner in Bombay regarding the enactment of a law compelling political parties in the country to file returns of election expenses

(b) Government have no proposal under consideration for the submission of election expenses returns by political parties. The Chief Election Commissioner in Chapter XXII of his Report on the Second General Elections has, however, recommended *inter alia*, that "all expenditure incurred on behalf of a candidate by his party or his well-wishers with his constructive consent may be made accountable"

Enquiries against Public Servants

1575. Shri S. A. Mehdi: Will the Minister of Home Affairs be pleased to state the number of cases in which enquiries were conducted against Central Government servants on the basis of newspaper reports and complaints till the 31st July, 1959 after the promulgation of the Central Civil Services (Classification, Control and Appeal) Rules 1957?

The Minister of State in the Ministry of Home Affairs (Shri Datar): Necessary information is being collected and will be laid on the Table of the House.

100 L.S.D.—3.

Election Petitions

1576. Shri Hem Raj: Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 2272 on the 7th May, 1959, and state:

(a) the average time taken by the Election Tribunals in the disposal of election petitions, and

(b) how many election petitions were completed within the stipulated time under the Representation of the People Act, 1951?

The Deputy Minister of Law (Shri Hajarnavis): (a) The average time taken by Election Tribunals in the disposal of election petitions is 3 months and 10 days

(b) 158 election petitions were disposed of within the period contemplated in the Representation of the People Act 1951

Koyna Project

1577. Shri S. C. Godsora: Will the Minister of Finance be pleased to state

(a) whether it is a fact that the World Bank required assurances on certain points, before sanctioning the loan for the Koyna Project; and

(b) if so, what action was taken to assure the Bank?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir. In accordance with their normal practice, the World Bank wished to be satisfied that adequate arrangements were in force for (i) technical supervision of the construction work, and (ii) the proper execution of the project. The Bank also sought some clarifications regarding the management of the project after its completion

(b) The Government of India were able to satisfy the Bank on all these points.

Hostels in U.K.

1578. **Shri Siddiah:** Will the Minister of Education be pleased to state:

(a) the names of the hostels in the U.K. which were given grants by the Government of India during 1957-58 and 1958-59;

(b) the amount of grant paid to each of them; and

(c) the number of Indian students in each of the hostels benefited by the grants?

The Minister of Education (Dr. K. L. Shrimall): (a) Y.M.C.A. Indian Students' Union and Hostel London

(b) £ 250 each year

(c) 580 in the calendar year 1958. The information for the fiscal years 1957-58 and 1958-59 is being obtained and will be placed on the Table of the House when received

Kuchipudi Dance

1579. **Shri Madhasudan Rao:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) whether it is a fact that the Andhra Pradesh Sangeet Natak Akademi suggested to the Central Sangeet Natak Akademi to establish a school at Kuchipudi in Andhra Pradesh for training in 'Kuchipudi Dance'; and

(b) if so the action taken thereon?

The Deputy Minister for Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir. The Andhra Pradesh Sangeet Natak Akademi has recommended to the Sangeet Natak Akademi to establish a school for training in Kuchipudi dance

(b) The matter is under consideration of the Sangeet Natak Akademi

Assistance to Educational Institutions in Andhra

1580. **Shri M. V. Krishna Rao:** Will the Minister of Education be pleased to state:

(a) the total financial assistance allotted to educational institutions in Andhra Pradesh during 1959-60 so far; and

(b) the purpose for which the amounts are being allotted?

The Minister of Education (Dr. K. L. Shrimall): (a) Rs 46,43,572.

(b) The amounts have been allotted for the following purposes:—

(i) to meet a deficit on maintenance expenses of the Sanga Veda Pathshala Masulipatnam,

(ii) development of the post-Basic School, Pentapada;

(iii) assistance to the Fatima Girls Multipurpose High School, Kazipet for the purchase of furniture and books;

(iv) for campus work projects, students' tours and Inter-collegiate Youth Festivals,

(v) Of the total amount a sum of Rs 45,48,772 is for assistance to the three State Universities for development of studies in Humanities, Higher Scientific Education and Research and post graduate and under graduate studies in Engineering and Technology. Assistance has also been given to these Universities for purchase of library books, student aid fund, publication of approved research work, improvement of library buildings and revision of salary scale of University teachers.

New Polytechnics in Andhra Pradesh

1581. **Shri M. V. Krishna Rao:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the Andhra Pradesh Government has sent any schemes for

opening of new Polytechnics during 1958-60 and remaining period of Second Five Year Plan;

(b) if so, whether the schemes have been approved;

(c) the nature of the help given by the Central Government; and

(d) the location of the institution?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) to (d). The Andhra Pradesh Government has submitted estimates for the establishment of two polytechnics under the Centrally Sponsored scheme. The estimates are under examination. It has been decided to locate the institutions at Proddatur and Nizamabad. The following Central assistance is admissible in their establishment:—

(i) Non-recurring—50 per cent of the approved cost.

(ii) Recurring—50 per cent of the net expenditure for a period of five years from commencement.

Central Government will also advance loans for the construction of approved hostel accommodation.

Excavations in Andhra Pradesh

1582. Shri M. V. Krishna Rao: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any excavations were carried out in Andhra Pradesh during 1958-59; and

(b) if so, the results thereof?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir

(b) Excavations at Nagarjunakonda, which have been in progress since 1954, were continued and led to the discovery, among others, of a few pillared mandaps and inscribed pillars of the Ikshvaku period (3rd-4th Century A.D.). Digging near the stadium has revealed the existence of a hidden canal with bunds, running

east-west and having a supporting wall.

Deep-Sea Fishing Boats for Laccadive Islands

1583. Shri Nallakoya: Will the Minister of Home Affairs be pleased to state:

(a) whether boats for deep-sea fishing have been got ready for use in the Laccadive Islands;

(b) if so, how many;

(c) whether all of them are equipped with engines, and

(d) if not, the reasons therefor?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Yes, Sir.

(b) Four

(c) and (d) One of them has already been equipped with an engine. The licences to import the engines for the remaining three boats have been received recently and these three boats will also soon be equipped with engines.

Laccadive Group of Islands

1584. Shri Nallakoya: Will the Minister of Home Affairs be pleased to state how many engineers, overseers and section officers have been appointed in or deputed to the Laccadive Group of Islands so far?

The Deputy Minister of Home Affairs (Shrimati Alva): One Executive Engineer, two Assistant Engineers and four Section Officers have been appointed for the Laccadive, Minicoy and Amindivi Islands.

Archaeological Survey of Andhra

1585. Shri M. V. Krishna Rao: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the survey of ancient temples and places of archaeological and historical importance has been completed in Andhra Pradesh;

(b) whether Government have finalised the list of monuments of national importance in that State; and

(c) if so, the names thereof?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Not yet, Sir.

(b) and (c). This can be settled only after the completion of the survey work.

(i) Andhra University	3,52,654 00	5,62,774 25
(ii) Osmania University	9,95,724 70	3,60,780 00
(iii) Sri Venkateswara University	9,09,143 00	2,20,000 00

Protected Monuments of Mysore

1587. Shri Siddiah: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) the total amount allotted for the maintenance and special repairs of each of the protected monuments in Mysore District, Mysore State for the year 1959-60;

(b) whether the amount allotted in the year 1958-59 for the above purpose has been fully spent; and

(c) if not, the reasons therefor?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) to (c) The information is being collected and will be laid on the Table of the House.

Concessions for Students

1588. Shri Siddiah: Will the Minister of Education be pleased to state what is the amount of Central subsidy or grant given to each of the State Governments and Union Territory Administrations during 1959-60 for the purpose of giving the following concessions to Scheduled Caste, Scheduled Tribe and Other Backward Class students:

- (i) fee concessions;
- (ii) scholarship payments;

Grants to Universities

1589. Shri M. V. Krishna Rao: Will the Minister of Education be pleased to state the amount given as grants to the following universities during 1958-59 and 1959-60, so far, separately:

- (i) Andhra University;
- (ii) Osmania University; and
- (iii) Sri Venkateswara University?

The Minister of Education (Dr. K. L. Shrinall):

	1958-59		1959-60 (upto 19-8-59)	
	Rs.	nP.	Rs.	nP.
(i) Andhra University	3,52,654	00	5,62,774	25
(ii) Osmania University	9,95,724	70	3,60,780	00
(iii) Sri Venkateswara University	9,09,143	00	2,20,000	00

- (iii) purchase of books;
- (iv) hostel accommodation; and
- (v) subsistence allowance or other concessions?

The Minister of Education (Dr. K. L. Shrinall): The amount of the Central grant to be made to each State/Union Administration is being worked out. Some funds have, however, been released to cover immediate needs

Eastern Zonal Council

1589. Shri Panigrahi: Will the Minister of Home Affairs be pleased to state:

(a) whether any request has been received from the Government of Orissa after May, 1959 for discussing the question of Bihar-Orissa border dispute in the next meeting of the Zonal Council.

(b) if so, the time and venue of the next meeting of the Eastern Zonal Council:

(c) whether the Orissa Government since May, 1959 have also requested him to mediate in the Bihar-Orissa border dispute; and

(d) if so, whether the request has been acceded to?

The Minister of Home Affairs (Shri G. K. Pillai): (a) No.

(b) The next meeting of the Council is scheduled to be held at Bhubaneswar. The date of the meeting has not yet been fixed.

(c) No.

(d) Does not arise.

Minerals near Tikarpara Dam Site

1590. Shri Panigrahi: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether a detailed investigation of the Tikarpara Dam site on Mahanadi River was undertaken;

(b) if so, the different kinds of mineral ores which were found to be located in this area; and

(c) the estimated reserves of their deposits?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Systematic geological mapping, preliminary reconnaissance and examination of the various alignments of the Tikarpara Dam site were carried out by the Geological Survey of India. Detailed investigations were not taken up as the region was considered to be of no significance regarding the occurrence of economic minerals.

(b) and (c) Stray occurrences of sillimanite, graphite and mica were recorded. Iron ore in small quantities is also found. The reserves have not been estimated as the occurrence of the said minerals is considered to be sporadic.

Mica Deposits in Orissa

1591. Shri Panigrahi: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether investigations revealed Mica deposits near Matiasuni Hill, in Cuttack District in Orissa;

(b) the places in Orissa where Mica deposits have been located; and

(c) the estimated reserve of Mica deposits in Orissa?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir.

(b) and (c). Mica deposits have been recorded at Balasore, Cuttack, Dhenkanal, Kalahandi, Puri, Ganjam, Koraput, Sambalpur and Sundergarh areas of Orissa. The deposits encountered are of a sporadic nature and therefore estimation of reserves is not considered worthwhile.

Phosphate Deposits in Orissa

1592. Shri Panigrahi: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether in 1950 investigation of phosphate deposits in Ganjam District in Orissa was undertaken;

(b) the places where phosphate deposits were found in Orissa; and

(c) the estimate of phosphate deposits in Orissa?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) No, Sir.

(b) No deposits of economic significance have so far been located in Orissa.

(c) Does not arise.

Receipt of Foreign Money by Kerala Catholic Church

1593. Shri Narayanankutty Menon: Will the Minister of Home Affairs be pleased to state:

(a) what is the total amount of foreign money received by the Catholic Church and exchanged through Banks in Kerala from January, 1959 to June, 1959; and

(b) from which country or countries this money has come?

The Minister of State in the Minister of Home Affairs (Shri Datar): (a) The information is not available.

(b) Does not arise.

Election Petitions

1594. Shri Ram Krishan Gupta: Will the Minister of Law be pleased to state:

(a) whether it is a fact that Election Commission has received applications for the transfer of election petitions from the court of existing tribunals and for appointment of new tribunals; and

(b) the nature of action taken thereon?

The Deputy Minister of Law (Shri Hajarnavis): (a) Yes, Sir

(b) The Election Commission received 55 applications for transfer of election petitions, out of which 48 cases were rejected and 7 cases accepted

Foreign Loans

1595. Shri Ram Krishan Gupta: Will the Minister of Finance be pleased to state the nature of the measures adopted or proposed to be adopted to speed up the proper and immediate utilisation of foreign loans and credits, which have not been utilised so far?

The Minister of Finance (Shri Morarji Desai): Government are fully seized of the problem of the early utilisation of foreign loans on the purposes for which the loans are intended—mainly the acquiring of capital goods for second Plan projects. With many of these loans the progress in utilisation is normal and satisfactory. With certain of the loans, the progress in utilisation is apparently unsatisfactory though in fact it is not so. They are progressing reasonably, since it is only after the loan has been negotiated for specific purposes that in most cases global tenders can be invited, orders placed perhaps in stages as required, delivery obtained, perhaps two years or longer from the date of order, payments made on shipment of equipment and finally reimbursement can be obtained from the foreign loans. In effecting due utilisation all essential procedures are observed, some of which may be obligatory to conform

to the requirements of the legislation under which the loans are made available.

Where utilisation is complete or largely complete, as it is in certain cases, action is taken, with the co-operation of the foreign Governments concerned to effect the appropriate drawals under the credit. Wherever necessary, appropriate simplification of the procedure is negotiated. Drawals are thus facilitated.

Where any difficulty in utilisation arises because of price levels, the Government endeavour to reallocate the loan for other equally essential purposes so as to obviate this difficulty and facilitate utilisation.

Neglected Children in Delhi

1596 { Shri Ram Krishan Gupta:
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that the number of the neglected children in Delhi is increasing day by day; and

(b) if so the nature of the steps taken or proposed to be taken to tackle the problem?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) and (b) There has been no survey of the problem of neglected children in Delhi during the recent years. However, two Homes—one for children found begging and one for healthy children of patients suffering from leprosy—are proposed to be established by the Delhi Administration. The Central Social Welfare Board also give grants-in-aid to certain institutions, working for the welfare of neglected children. A proposal for having a Children Act for all Union Territories to provide, *inter alia*, for the care, protection, maintenance, welfare, training, education and rehabilitation of neglected children, is also under consideration.

School of Town and Country Planning

1597. Shri Ram Krishan Gupta: Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No 1195 on 13th March, 1959 and state

(a) whether the Board of Assessment for Technical and Professional Qualifications has examined and considered the report of expert committee regarding the recognition of the diploma awarded by the School of Town and Country Planning Delhi and

(b) if so the result thereof?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr M M Das) (a) Yes Sir

(b) Government has accepted the recommendation of the Board and notified recognition to the diploma awarded by the School of Town and Country Planning Delhi for purpose of recruitment to superior posts and services.

National Academy for Training of Civil Servants

1598 Shri Ram Krishan Gupta: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 2118 on the 29th April 1959 and state the further progress made so far in establishing the National Academy for training of civil servants?

The Minister of Home Affairs (Shri G B. Pant): The National Academy of Public Administration is being set up at Mussoorie with effect from 1st September 1959. Accommodation has been acquired for the trainees and staff. The IAS Training School and the IAS Staff College Simla which will be merged with the Academy are being shifted to Mussoorie. The first session of the Academy has already commenced and probationers of the IAS, IFS and Central Services Class I are undergoing foundational training.

Hostels for Indian Students in Foreign Countries

1599. Shri Ram Krishan Gupta: Will the Minister of Education be pleased to state

(a) whether it is a fact that hostel facilities for Indian students in foreign countries are not adequate, and

(b) if so, nature of the steps taken or proposed to be taken to provide adequate hostel facilities to Indian students abroad (country-wise)?

The Minister of Education (Dr K. L. Shrimall): (a) and (b) The information is being collected and will be laid on the Table of the House in due course.

Common Scientific and Technical Terminology

1600 { Shri Ram Krishan Gupta
Shri Bhakt Durshan }

Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No 2131 on the 18th March 1959 and state

(a) the nature of progress made so far in evolving common scientific and technical terminology in all Indian Languages and

(b) the time by which its task is likely to be finally completed?

The Minister of Education (Dr K L Shrimall): (a) 1,68,053 Hindi terms have been evolved so far by the Ministry of Education

(b) This is a continuing process but it is hoped that a majority of the terms would have been evolved by the beginning of 1961

Kerala Jemmikaram Payment (Abolition) Bill 1957

1601 Shri Ram Krishan Gupta: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No 872 on the 25th February 1959 and state

(a) whether the Kerala Jemmikaram Payment (Abolition) Bill, 1957 has since been considered, and

(b) if so, the nature of the decision taken?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b) The matter is still under consideration.

Abduction Cases in Delhi

1602. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) the number of reported abduction cases of married women and unmarried girls in Delhi during 1959 (upto the 30th June, 1959) as compared to the figures for the corresponding period for the year 1958, and

(b) the number of women and girls recovered during each of the above years?

The Minister of Home Affairs (Shri G. B. Pant):

1959 (upto 30.6.59)	1958 (up 30/6/58)
(a) 8	11
(b) 6	7

Folk Songs and Paintings of Punjab

1603. Shri D. C. Sharma: Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) whether Government will lay a detailed statement on the Table show-

ing the steps so far taken for collection, preservation and popularisation of folk songs and paintings of the hilly and other areas of Punjab State; and

(b) the steps being taken to make a success of the future programme drawn up in this connection?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) and (b) A statement is laid on the Table [See Appendix III, annexure No 42]

Hindi Translation of Acts

1604 { **Shri D. C. Sharma:**
 { **Shri Ram Krishan Gupta**

Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No 3156 on the 16th April, 1959 and state the titles of the Acts which have since been translated into Hindi (upto the 31st July, 1959)?

The Deputy Minister of Law (Shri Hajarnavis): A statement of the titles of Acts translated into Hindi from 1st April, 1959 to 31st July, 1959 and now under print is placed on the Table of the House

STATEMENT

1. The Standards of Weights & Measures Act, 1956 (Under Print)
2. The Drugs Act, 1940 (as modified upto-date) (Under Print)
3. The Births, Deaths & Marriages Registration Act, 1886 (as modified upto-date) (Under Print)
4. The Prevention of Corruption Act, 1947 (as modified upto-date) (Under Print)
5. The Cinematograph Act, 1952 (as modified upto-date) (Under Print)
6. The Delhi Development Act, 1957 (Under Print)
7. The Rice Milling Industry (Regulation) Act, 1958 (Under Print)

Protective Homes

1605. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) the number of protective homes opened or arranged upto the 1st August, 1959, under the Suppres-

sion of Immoral Traffic in Women and Girls Act, 1956, and

(b) the number of inmates in these homes as on the 1st August, 1959?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) 68.

(b) Out of sixty-eight homes, fifty-five had a total of 648 inmates in them on 1st August, 1959. The information regarding the number of inmates in the remaining thirteen homes is being collected and will be laid on the Table of the House

Revision of Salary Scale of Teachers in West Bengal

1606. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) whether the West Bengal Government have included in the Second Five Year Plan a scheme for the revision of Salary Scales of teachers of primary and secondary schools of local bodies in that State; and

(b) if so, the total amount given so far by the Central Government to the Government of West Bengal for this purpose?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir

(b) A statement is laid on the Table of the Sabha [See Appendix III, annexure No 43]

Teachers of Affiliated Colleges in Punjab

1607. **Shri D. C. Sharma:** Will the Minister of Education be pleased to state:

(a) whether the affiliated colleges in Punjab have received financial help from the University Grants Commission for the improvement of salary scales of their teachers;

(b) if so, how much has, so far, been given to these colleges;

(c) what are the conditions imposed on the recipient colleges; and

(d) how the teachers have been benefited?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes, Sir;

40 colleges in Punjab have received financial assistance under the scheme.

(b) Rs 2,66,476.75 nP.

(c) The conditions imposed on the recipient colleges are:

(i) the colleges/State Government/University will have to bear 50 per cent. and 25 per cent. of the additional expenditure involved in case of Men's colleges and Women's colleges respectively, and

(ii) the scheme is applicable to permanent teachers only. Temporary teachers appointed against permanent posts will, however, receive the benefit

(d) The grades introduced by the Commission are comparatively higher than the existing scales in some of the affiliated colleges

Physical Education, Recreation and Youth Welfare

1608. { **Shri D. C. Sharma:**
Shri Vajpayee:
Shri Ram Krishan Gupta:
Shri A. M. Tariq:
Shri Bhakt Darshan:

Will the Minister of Education be pleased to state the progress made by the Committee appointed by the Government of India to co-ordinate all schemes of Physical Education, Recreation and Youth Welfare?

The Minister of Education (Dr. K. L. Shrimall): During the first meeting of the Committee which was held on the 20th July, 1959, the Committee decided to issue a questionnaire in order to collect comprehensive information in regard to the character building schemes and other matters under reference to the Committee. A draft questionnaire has since been prepared and will now be

considered by the Committee at its next meeting on the 12th September, 1959

Mineral Advisory Board

1609. { Shri Subodh Hansda.
Shri S. C. Samanta:

Will the Minister of Steel, Mines and Fuel be pleased to state

(a) whether the recommendations of the Mineral Advisory Board made in 1958 have been fully accepted by the Government

(b) if not, the reasons therefor and

(c) whether the accepted recommendations have been implemented so far?

The Minister of Mines and Oil (Shri K. D. Malaviya). (a) to (c) A statement giving the required information is laid on the Table of the House [See Appendix III annexure No 44]

Cultural Delegations visiting India

1610. { Shri Subodh Hansda.
Shri S C Samanta.

Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) the number of cultural delegations that visited India during the year 1959 upto-date

(b) the amount of expenditure incurred thereon and

(c) whether all of them came at the invitation of the Government of India?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) to (c) A statement is laid on the Table of the House [See Appendix III, annexure No 45.]

Re-Rolling Mill in Kerala

1611. { Shri Ram Krishan Gupta:
Shri Narayanankutty Menon:
Shri Punnoose:
Shri Sarju Pandey:

Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No 348 on the 17th February 1959 and state.

(a) whether the details for the setting up of a re-rolling mill in Kerala have been finalised, and

(b) if so the particulars thereof?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh) (a) and (b) Not yet Sir

Fossils near Chandigarh

1612 Shri Ram Krishan Gupta. Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Unstarred Question No 1930 on the 13th March 1959 and state

(a) whether the information regarding the fossils of mammals near Chandigarh has been collected and

(b) if so the nature of the information collected?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b) Yes, Sir. The rock of the Upper Siwaliks are found around Chandigarh. In fact, one of the Stages of the Upper Siwaliks the Pnjor Stage, has been named after the village Pnjo which is 5 miles north of Chandigarh. The rocks of Pnjor stage are known to occur in (1) Moginand about 5 miles south of Chandigarh, (2) Nadah about 3 miles south of Chandigarh (3) Nagal 6 miles south of Chandigarh and (4) Chandigarh. The rocks of this stage have yielded a rich fauna (fossil animals) comprising Primates (Anthropoid apes), Rodentia (Rats, etc.), Carnivora (Tigers), Proboscidea (Elephants), Equidae (Horses), Rhinocerotidae (Rhinoceros), Suidae (Pigs), Hippopotamidae (Hippo), Cervidae (Deers), Giraffidae (Giraffes) and

Bovidae (Oxen). The fauna of the Pinjor Stage is believed to have extended upto South East Asia.

The probable age of these rocks is Lower Pleistocene which is roughly 1 million years old

These fossil remains represent the ancestor of the present day mammals. It is of interest to note that Giraffe which is found only in the African Continent today, once lived in India during the Siwalik times. One of which is Sivatherium, a synthetic form, which was an ox-like giraffe. Apart from these, a large number of fossil anthropoid apes have been found which is indicative of the probable presence of Early Man in India.

The rocks and fossil animals of the Pinjor Stage indicate a warm and pluvial climate. This stage was preceded and succeeded by glacial climate.

External Relations Division

1613. **Shri Shivnanjappa:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that an External Relations Division in his Ministry has been started and

(b) if so, the main purpose thereof?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) The External Relations Division was established in the Ministry of Education in May 1956, and was transferred to the Ministry of Scientific Research and Cultural Affairs at the time of re-organisation of the late Ministry of Education and Scientific Research in April, 1958.

(b) The External Relations Division is responsible for carrying on various activities aimed at promoting cultural relations with foreign countries viz entering into cultural agreements, financial assistance to cultural societies, sending out and inviting cultural delegations to India, arranging cultural exhibitions, exchanging publications, cultural information and art collections, presentation of books etc.

Interest on Loan obtained for Bhilai Project

1614. **Shri Pangarkar:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the total amount of interest payable for deferred payment arrangements in respect of the Bhilai Steel Plant; and

(b) at what rate this interest is calculated?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) For the main credit afforded by the Government of U.S.S.R. for the Bhilai Steel Plant, the total amount of interest payable is estimated at about Rs 95 million. Ten commercial contracts concluded with the Soviet organisations on ordinary commercial terms were converted to deferred payment terms with effect from 1st January 1958. According to the agreement reached, the outstanding balances in respect of these contracts as on 1st January 1958 are to be paid in three equal annual instalments. In respect of these contracts, the total amount of interest payable is estimated at about Rs 36 million.

(b) For the main credit, the rate of interest is 2½ per annum, and for the ten commercial contracts on deferred terms of payment the rate of interest is 3 per cent.

Import of Steel

1615. **Shri Pangarkar:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether Government of India have imported steel from U.S.S.R. and U.K. during the first half of the year 1959; and

(b) if so, the quantity thereof and the quantity to be imported during the later half of the year 1959?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). Yes, Sir. 111,327 tons and 68,717 tons steel were imported from U.S.S.R. and U.K. respectively in the first half of 1959. In the second half of 1959, about 220,000 tons are expected from the two countries.

Termination of services of Government Servants

1616. { Shri Narayanankutty Menon:
Shri Punnoose:

Will the Minister of Home Affairs be pleased to state:

(a) how many Central Government servants have been discharged or their services terminated otherwise without assigning any reasons during 1958-59; and

(b) how many such Government servants have been proceeded against for participation in political and trade union activities during the above period?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). Information is being collected and will be placed on the Table of the House, as early as possible.

Names of Roads in Delhi

1617. Shri Ram Krishan Gupta: Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that roads in Delhi bearing the same names have created much confusion due to which visitors are put to great inconvenience,

(b) whether any complaints in this regard have been received; and

(c) if so, the action taken or proposed to be taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). Confusion is probable. No complaints have been received. The Delhi Municipal Corporation is, however,

trying to solve the difficulty by re-naming roads and signs wherever necessary.

अलीगढ़ मुस्लिम विश्वविद्यालय

१६१८. श्री प्रकाशचौर दादणी : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि अलीगढ़ मुस्लिम विश्वविद्यालय केगत दस वर्षों के हिसाब में लेखा-परीक्षक द्वारा बनाई गई अनियमितताओं को इस बीच दूर कर दिया गया है ?

शिक्षा मंत्री (डा० बीनालाली) विश्व-विद्यालय को अभी कुछ आपत्तियां तय करना बाकी है ।

Scientists Pool

1620. Shri Damanl: Will the Minister of Home Affairs be pleased to state

(a) whether the decision of Government that the members of the scientists pool will have to go through the recruitment procedure of the Union Public Service Commission before they are absorbed in permanent posts has been implemented, and

(b) if so, how far it has helped in quick and effective permanent absorption of the pool officers?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) This is implicit in the scheme

(b) It is too early to judge as the first selections were made only recently

Training of Indian Naval Personnel in Commonwealth Countries

1621. Shri Ajit Singh Sarhadl: Will the Minister of Defence be pleased to state

(a) whether there is any arrangement or facility for training of Indian Navy personnel in other Commonwealth countries;

(b) if so, the nature of training being given to the Indian personnel?

The Minister of Defence (Shri Krishna Menon): (a) There are facilities only in the United Kingdom

(b) Indian Naval personnel are trained in U.K. in specialist and technical courses, facilities for which are not yet available in India

Auxiliary Air Force

1622. Shri Keshava: Will the Minister of Defence be pleased to state

(a) what is the number of officers and airmen in Delhi so far trained in the Auxiliary Air Force, and

(b) what is the total intake of the trainees annually so far in the Auxiliary Air Force?

The Minister of Defence (Shri Krishna Menon). (a) 28 officers and 40 airmen have so far been recruited for training, of these 6 officers and 26 airmen have completed their initial training

(b) Figures of the strength of any or of all the ranks of the Armed Forces are not communicated as asked for in public interest

"Arthashastra" in Russian

1623. Shri S. M. Banerjee. Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) whether Russians have translated 'Arthashastra' in their language and

(b) if so, whether any help was given by India to complete this work?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) The Ministry has no information beyond what has appeared in the press from which it is understood that the book is being translated by the Russians into their language

(b) Government is not aware of any such help

कारडम और जिप्सम की खानें

१६२४. श्री विमलसि सिन्घ क्या इच्छातः, खान और ईन्धन मंत्री यह बताने की कृपा करेंगे कि

(क) भारत में कारडम और जिप्सम की कुल कितनी खानें हैं और वे किन-किन राज्यों में स्थित हैं, और

(ख) इन खानों में १९५८-५९ में कितनी कच्ची धातु निकाली गई?

खान और तेल मंत्री (श्री किशन देव वासन्धीय) (क) भारत में ९ खानें कारडम और ३६ खानें जिप्सम की हैं। उन का वितरण निम्न प्रकार है —

कारडम

राज्य	खानों की संख्या
बम्बई	१
मध्य प्रदेश	४
मद्रास	१
वैपूर	३
कुल	९

जिप्सम

मद्रास	२४
राजस्थान	६
उत्तर प्रदेश	२
केरला	४
कुल	३६

(ख) १९५८ वर्ष के कारडम और जिप्सम के उत्पादन आकड़े नीचे दिये गये हैं —

सन्निवृत्त पदार्थ	उत्पादन (मीट्रिक टनो में)
कारडम	३९०
जिप्सम	८०३,०००

Lists of V.I.P.s

1625. Shri Harish Chandra Mathur: Will the Minister of Home Affairs be pleased to state:

(a) who are included in the lists of V.I.P.s,

(b) what facilities and privileges are given to them; and

(c) to what extent has this list expanded during the last two years?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a), (b) and (c) There is no list as such of V.I.P.s except that the Warrant of Precedence indicates the precedence of officials for State functions. The position of non-officials for such functions is determined in accordance with their general standing. No other facilities and privileges have been prescribed nor does the question of expanding the list arise.

World Bank Loans

1626. Shri N. R. Muniswamy: Will the Minister of Finance be pleased to state:

(a) whether various Ministries negotiate for World Bank credits for India

(b) if so, on what terms and basis

(c) whether previous consultations are held with the Finance Minister in regard to the purpose and objects of such loans, and

(d) what are the amounts so far drawn from World Bank as loans for various projects under different Ministries?

The Minister of Finance (Shri Mararji Desai): (a) to (c) The purposes for which and the amounts for which loans may be obtained from the World Bank are settled in consultation with the Finance Ministry who co-ordinate all such proposals and have the responsibility for all external borrowing. Negotiations with the World Bank intended to clarify issues

relating to the exact nature and scope of the particular projects and the specific use of the loans are conducted by the administrative Ministries. In such negotiations they act in consultation with the Finance Ministry on the issues relating to the terms and conditions of the loans.

The terms on which loans have been negotiated are contained in the respective loan agreements between the World Bank and India, copies of which are placed in the Parliament library as and when the loan agreements are concluded.

(d) A statement is laid on the Table. [See Appendix III, annexure No 46.]

हिमाचल प्रदेश सचिवालय

१९२७ बी वर्ल्ड बैंक क्या गृह-कार्य
मन्त्री यह बताने की कृपा करेंगे कि

(क) हिमाचल घाम में भाग लय जाने के परिणामस्वरूप रिक्तियों के नष्ट हो जाने पर हिमाचल प्रदेश सचिवालय के पहली, दूसरी और तीसरी श्रेणी के कितने कर्मचारियों ने अपने जन्म, शिक्षा और अन्य बातों के बारे में झूठी जानकारी दी थी?

(ख) मन्त्रों की प्रकाश में घाम पर ऐसे कर्मचारियों के खिलाफ क्या कार्यवाही की गई?

गृह-कार्य मंत्रालय में राज्य-मंत्री (बी हारर) (क) और (ख) तीसरी श्रेणी के केवल पांच कर्मचारियों ने अपनी जन्म-तिथि और शैक्षणिक योग्यता के सम्बन्ध में झूठे दिये थे। उन में से एक कर्मचारी द्वारा दी गई झूठी जानकारी साबित न होने की वजह से उस के खिलाफ कोई कार्यवाही नहीं की गई। बाकी चार को 'सेन्सर' की सजा दी गई।

आरक्षित इमारतों की रखा

१६३८. श्री नरसिंह ललित : क्या वैज्ञानिक अनुसंधान और सांस्कृतिक कार्य में भी वह बताने की कृपा करेंगे कि :

(क) मुगल काल की ऐतिहासिक इमारतों तथा स्मारकों की देखभाल तथा रक्षा के लिये १९५७-५८ में कितना व्यय किया गया

(ख) क्या अन्य काल की ऐतिहासिक इमारतों तथा स्मारकों की रक्षा के लिये भी व्यय किया गया था , और

(ग) यदि प्रश्न के भाग (ख) का उत्तर स्वीकारात्मक हो, तो उन इमारतों के नाम क्या हैं तथा उन पर क्या व्यय किया गया ?

वैज्ञानिक अनुसंधान और सांस्कृतिक कार्य में भी (श्री हुमायून् कबिर) : (क) ने (ग) १९५७-५८ में पुरातत्व विभाग ने ऐतिहासिक इमारतों और मोन्स्यूमेंटों के मरम्मत मरारण पर ३३,५३,८८६ रुपये खर्च किये हैं । मुगल और अन्य काल की ऐसी इमारतों और मोन्स्यूमेंटों पर जो खर्च हुआ है उस को प्रलग प्रलग बताने में जो मेहनत और समय लगेगा उस के मुताबिक नतीजा नहीं निकलेगा ।

Government Accommodation

1639 Shri Hem Raj: Will the Minister of Defence be pleased to state

(a) whether it is a fact that civilian Government employees and military officers while proceeding from peace stations to concessional areas can retain the Government accommodation at assessed rents,

(b) whether it is also a fact that J.C.O.s and O.R.s in the same circumstances are to pay the rent at the market rates, and

(c) if so, the reasons therefor?

The Deputy Minister of Defence (Sardar Majithia): (a) Civilians paid from the Defence Services Estimates on being posted to J. & K can retain for their families Government accommodation at their old duty station, on payment of normal rent. Military Officers can retain accommodation for their families for a period of two months on payment of normal rent. Retention of accommodation beyond two months can be permitted by the prescribed authority

(b) No rent is required to be paid by J.C.O.s and other ranks where retention of accommodation is permitted under the rules

(c) Does not arise

ICS Officers in Punjab

1630 Shri Ajit Singh Sarbadi: Will the Minister of Home Affairs be pleased to state

(a) the number of ICS officers who were transferred from the Punjab State to the Central Government during the last 3 years; and

(b) the number of ICS officers who are still in Punjab?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Five officers have come on deputation to the Centre after 1-1-1956

(b) Six

Expenditure on Election Tribunals

1631 Shri Ajit Singh Sarbadi: Will the Minister of Law be pleased to state the total expenditure incurred on the appointments of retired High Court Judges as members of Election Tribunals under section 86(3) of the Representation of the People Act, 1951 since the last General Election?

The Deputy Minister of Law (Shri Hajarnavis): The total expenditure incurred on the appointments of retired High Court Judges as members of Election Tribunals under Section 86(3)

of the Representation of the People Act, 1951, for the period of 1-4-1957 to 30-6-1959 is Rs. 4,75,356-03.

Nepali-speaking People in Darjeeling

1632. { Shri Muhammed Elias:
Shrimati Renu Chakravartty:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that in the three hill sub-divisions of Darjeeling District of West Bengal, the number of Nepali-speaking people form the overwhelming majority of the population;

(b) whether it is also a fact that a large number of castes speaking Nepali were categorised as non-Nepali in the last census; and

(c) whether any steps are being taken to rectify these matters in 1961 census?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) According to 1951 Census, about 26 per cent. of the population in the three hill sub-divisions of Darjeeling District spoke Nepali as mother-tongue.

(b) No.

(c) Does not arise.

इस्पात नगरों में कृषि तथा डेरी फार्म

१६३३. डा० राम सुभग सिंह : क्या इस्पात, खान और ईंधन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार दुर्गापुर, रूरकेला और भिलाई के नवनिर्मित नगरों में स्थानीय औद्योगिक जनता की मांग की पूर्ति के लिये कृषि फार्म, डेरी फार्म इत्यादि स्थापित करने का प्रबन्ध कर रही है ;

(ख) यदि हाँ, तो क्या इस सम्बन्ध में कोई योजना बनाई गई है ; और

(ग) उस योजना की रूपरेखा क्या है ?

इस्पात, खान और ईंधन मंत्री (सरदार स्वर्ण सिंह) : (क) से (ग). सरकार ने अभी तक रूरकेला, भिलाई और दुर्गापुर इस्पात के नगरों में कृषि फार्म, डेरी फार्म इत्यादि स्थापित करने का कोई निर्णय नहीं किया है ।

M.B.B. College, Agartala

1634. **Shri Dasaratha Deb:** Will the Minister of Education be pleased to state:

(a) whether under orders of Central Government some professors and lecturers of M.B.B. College, Agartala, Tripura have been granted increments in pay varying from Rs. 5 to Rs. 10 at a time;

(b) if so, whether Accountant General, Assam has objected to such general increments; and

(c) what steps does Government propose to take to remove the objections if so raised?

The Minister of Education (Dr. K. L. Shrimali): (a) Advance increments ranging from 5 to 10 and special pay in the case of Principal and Senior lecturers incharge of Departments were granted in August, 1958.

(b) Yes, Sir.

(c) It is proposed to regulate the salary of each member of the teaching staff concerned according to F.R. 27 of the P. & T. Compilation of Fundamental and Supplementary Rules.

Evictions in Tripura

1635. **Shri Dasaratha Deb:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a number of eviction cases of Belonia and Sabroom were forwarded to the District Magistrate, Tripura for investigation and necessary action on the 25th June, 1958;

(b) If so, whether any investigation was made in these cases; and

(c) if so, with what results?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No eviction case was received by the District Magistrate and Collector, Tripura, from Belonia Sub-Division. Six cases of eviction of unauthorised occupants of Government Khas land in Sabroom Sub-Division were, however, forwarded to the District Magistrate and Collector on the 30th May, 1959.

(b) and (c). Eviction notices have been served by the District Magistrate and Collector on the occupants concerned under sub-section 1 of Section 4 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958. The land in question is required for the construction of a hospital in Sabroom town.

Evictions of Tenants in Tripura

1636 Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) the number of representations received by the Tripura Administration against eviction of tenants at Belonia and Sabroom, and

(b) the steps taken by the Administration to prevent such evictions?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 93 in Belonia and 6 in Sabroom Sub-Divisions

(b) The representationists were advised not to give up possession of their land unless legally evicted. The district authorities also gave publicity to the position that under-riayats and 'Bargardars' cannot ordinarily be evicted by Jotedars.

Shri Rameshwaram Temple

1637. Shri Kalika Singh: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the ancient temple of Shri Rameshwaram in the South is listed as a monument of national im-

portance under protection of the Government of India;

(b) whether it is a fact that an Engineer of the Union Department of Archaeology inspected the temple twice in recent years and submitted a report for its repairs;

(c) if so, the brief details thereof; and

(d) the action taken thereon?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) No, Sir

(b) and (c). Yes, Sir. The Archaeological Engineer inspected the temple twice, first in 1956 and then in 1959 at the request of the Commissioner of the Hindu Religious and Charitable Endowment Administration Department, Government of Madras and gave him a report containing his suggestions for the repairs of the temple.

(d) Government of India are not concerned.

Ancient Tombs in Madras States

1638. Shri Kalika Singh: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any tombs or mosques in Madras State have been listed as national monuments for preservation by the Union Department of Archaeology, and

(b) if so, the expenditure incurred for their preservation during the last three years?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir

(b) Year	Expenditure in Rupees.
1956-57	1,929
1957-58	1,163
1958-59	Nil

Porters in Manipur

1639. Shri L. Achaw Singh: Will the Minister of Home Affairs be pleased to state,

(a) whether it is a fact that the strength of the porters recruited by the Manipur Administration has been recently increased;

(b) if so, the present strength and the number of porters recruited in 1958-59, and

(c) the rate of daily allowance and daily retention allowance payable to these porters per head?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b) Last month, approval was accorded to the Manipur Administration raising the strength of hill porters from 14 to 75. Steps are being taken to recruit the additional number of porters

(c) The porters are paid—

- (i) a retaining fee of Rs. 25 p.m.,
- (ii) daily wage at the rate of Re 1 plus 50 naye paise per marching day for a maximum period of 14 days in a month, and
- (iii) 50 naye paise per head per day as ration money while they are out on duty from their headquarters

Jantar Mantar in New Delhi

1640 { Shri P. L. Barupal
Shri Nardeo Snatak.

Will the Minister of Scientific Research and Cultural Affairs be pleased to state,

(a) the expenditure incurred by the Government of India on the maintenance of Jantar Mantar in New Delhi;

(b) whether any scheme has been formulated for the renovation of this building; and

(c) if so, when the renovation work would be started?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Rs 3,811 upto 31st July, 1959

(b) No, Sir.

(c) Does not arise

Class IV Employees of Survey of India

1641 Shri S. M. Banerjee: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether there exists any rule for promotion of class IV employees to class III posts in the Survey of India;

(b) if so what are those rules,

(c) how many class IV employees have so far been promoted to class III posts,

(d) whether any trade test to judge the proficiency of class IV employees for promotion to class III posts is yearly held, and

(e) if not, the reasons therefor?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das) (a) and (b) Yes, Sir. The rule at present in force is that specially suitable Class IV personnel are eligible for promotion to posts in Class III service if they have the necessary technical and academic qualifications prescribed for the post. These promotions are treated as direct recruitment

(c) None during the last few years, since under the existing rules, Class IV employees are not promoted but appointed to Class III posts as direct recruits

(d) No, Sir

(e) Trade tests are not considered necessary. Eligible Class IV employees are issued 'No objection' certificates to enable them to register their names with the Employment Exchange for Class III posts.

Basic Schools in Delhi

1643. **Shrimati Parvathi Krishnan:** Will the Minister of Education be pleased to state:

(a) whether there is any proposal for converting certain basic schools in Delhi as model basic schools;

(b) how these model basic schools will differ from other basic schools, and

(c) whether new teachers have been appointed in these model basic schools?

The Minister of Education (Dr. K. L. Shrimall): (a) Yes. There is a proposal for improving certain selected basic schools.

(b) There is no fundamental difference between the model and other basic schools as far as the theory and practice of basic education are concerned. The idea is to give these schools improved facilities by way of books, equipment etc for providing better education.

(c) No, Sir.

Indian Dramas in Foreign Countries

1643. **Shri Minhammed Elias:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state the steps being taken by Government to popularise Indian dramas in countries outside India?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): The Government have no special scheme to popularise Indian dramas abroad but our general cultural programme for sending troupes abroad covers Indian drama.

Colouring Agents for Sweetmeats

1644. { **Shri P. K. Deo:**
Shri S. A. Mehdi:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any experiment or research has been made in the Chemical

Laboratories under the Government of India to ascertain that the colouring agents used to colour sweetmeats in the country are not harmful to the human body; and

(b) if so, the results thereof?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) No, Sir.

(b) Does not arise.

Propagation of Hindi

1645. **Shri Viswanatha Reddy:** Will the Minister of Education be pleased to state

(a) whether any assessment has been made of the progress of various measures taken for the propagation of Hindi in non-Hindi speaking areas, and

(b) whether any aid is offered to scholars belonging to non-Hindi speaking areas doing research work on Hindi literature?

The Minister of Education (Dr. K. L. Shrimall): (a) Reports showing progress made with regard to the propagation of Hindi in non-Hindi speaking States are received from the State Governments concerned, periodically.

(b) Yes, Sir. Under this Ministry's scheme "Research Scholarships in Humanities" scholarships of Rs 200 per mensem inclusive of all expenses are awarded to scholars for doing research in various subjects, including Hindi. Scholars from all parts of India are entitled to apply for these scholarships.

उत्तर पूर्वी सीमान्त अभिकरण में प्राथमिक शिक्षा

१९४६. श्री प्रकाश बीर शास्त्री क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सब है कि उत्तर पूर्वी सीमान्त अभिकरण प्रदेश में प्राथमिक बीर

बुनियादी शिक्षा के लिये मुक्तक प्रणाली को सब से उपयुक्त पाया गया है;

(ख) क्या यह भी सच है कि कुछ अभ्यापकों को इस कार्य के लिये प्रशिक्षण दिया जा रहा है;

(ग) इस कार्य के लिये शुरू शुरू में कितने अभ्यापकों की आवश्यकता है और उन्हें कहाँ प्रशिक्षण दिया जा रहा है; और

(घ) क्या इस शिक्षा प्रणाली का इस प्रकार के अन्य क्षेत्रों में प्रसार करने की सरकार की कोई योजना है ?

शिक्षा मंत्री (श्रीमाली) : (क) जी, नहीं ।

(ख), (ग) और (घ). प्रश्न नहीं उठता ।

भाषाई अल्पसंख्यक

१६४७. श्री अक्षय बर्मान : क्या गृह-कार्य मंत्री १६ अप्रैल, १९५९ के तारंकित प्रश्न संख्या ३१४३ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि भाषाई अल्पसंख्यकों के आयुक्त की रिपोर्ट में की गई सिफारिशों पर अब तक क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बतार) : रिपोर्ट की प्रतियाँ सब राज्य सरकारों के पास भेज दी गई हैं । सदन के इसी अधिवेशन में रिपोर्ट पर बहस होने वाली है ।

गड़वाल में गन्धक के खनने

१६४८. श्री अक्षय बर्मान क्या इस्पात, खान और ईंधन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत के मूलतत्वीय सर्वेक्षण विभाग द्वारा उत्तर प्रदेश के जिला गड़वाल में स्थित गन्धक के खननों के बारे में कभी कोई जांच-पड़ताल की गई है; और

(ख) यदि हाँ, तो प्रत्येक खननों के बारे में क्या परिणाम निकाले गये हैं ?

खान और तेल मंत्री (श्री के० डे० मालवीय) : (क) और (ख). जी, हाँ । भारतीय भू-गर्भीय सर्वेक्षण विभाग ने गड़वाल जिले में सूतोल गाँव के दक्षिण-पूर्व में लगभग २११ मील पूर्व की ओर रूप गंगा घाटी में गंधक भू-भंडारों की प्रारम्भिक जांच-पड़ताल की है । इस जांच-पड़ताल से मान्य हुआ है कि गंधक एक १०० फुट लम्बी और १५ फुट चौड़ी नाली में तह की शक्ल में पाया गया है । इस स्थान पर गन्धक का पाया जाना प्रायिक दृष्टि से मूल्यवान् नहीं समझा गया ।

Mineral Exploration in Chilka Lake Area

1649. Shri Panigrahi: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether any systematic geological mapping for mineral exploration in the area around Chilka lake in Orissa was undertaken in 1958-59;

(b) whether deposits of mineral resources have been located in this area; and

(c) if so, what are the minerals discovered in this area?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir.

(b) and (c). The work was mainly carried out in the Khurda Sub-division of Puri district, and extended into a small area in the Kudala and Chatrapur Sub-division of the Ganjam district. The work carried out along the Western, Southern and Eastern shores of the Chilka lake has not revealed any economically workable shell deposits. No other mineral deposits have been reported.

Indian Culture

1650. Shri P. G. Deb: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any survey has been conducted by the Union Government

Department of Anthropology about the similarity of culture all over India; and

(b) if so, whether the report thereon will be laid on the Table?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) The Department of Anthropology has recently begun a survey to find out the similarities and the differences in culture in all the districts of India. 22 districts have been surveyed so far; and it is expected that the remaining districts will be completed in another 2 years

(b) Does not arise.

Untouchability in Villages

1651. Shri S. A. Mehdi: Will the Minister of Home Affairs be pleased to state:

(a) whether any study team has been formed to examine the extent to which untouchability is still being practised in the villages; and

(b) if so, when is it likely to submit its report?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) No, Sir

(b) Does not arise

Indian Art Exhibition at Essen

1652. Shri S. A. Mehdi: Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No. 143 on the 5th August, 1959 and state:

(a) how many people have so far visited the Indian Art Exhibition at Essen, West Germany; and

(b) the amount spent by the Government of India on collection and despatch of art exhibits to the Exhibition?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) About 90,000 till the end of July, 1959.

(b) A sum of Rs. 85,000 has been spent by Government on the collection of exhibits in India. No expenditure has been incurred for the despatch of the exhibits outside India.

Museum at Lothal

1653. Shri P. G. Deb: Will the Minister of Scientific Research and Cultural Affairs be pleased to state the estimated cost of the new museum to be constructed at Lothal?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): The estimated cost for the construction of the museum has not yet been finally worked out.

Toda Tribes

1654. Shri Surendranath Dwivedy: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that since last many years the Toda tribes of Madras State have made representations to the Government of India for permanent allotment of suitable lands for agricultural purposes; and

(b) if so, the action taken in the matter?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) A representation was received from the Todas of Nilgris district in 1956 and another in 1957.

(b) As the matter is primarily the concern of the Government of Madras, the question of the Government of India taking any action in the matter does not arise

Staff Cars

1655. Shri Subiman Ghose: Will the Minister of Finance be pleased to state:

(a) the number of staff cars in the Ministries, in the Government Offices in Delhi and New Delhi including All India Radio, Pay Commission etc.;

(b) the amount of money spent on petrol, mobiloil etc. and charges realised from the staff in 1957-58 and 1958-59;

(c) the amount spent on repairs of these staff cars during these two years;

(d) how many staff cars were purchased in 1957-58 and 1958-59 and the amount spent thereon,

(e) whether there is any department or office to check the misuse of these cars;

(f) if so, how many cases of misuse have been detected, and

(g) if not, the reasons therefor?

The Minister of Finance (Shri Morarji Desai): Requisite information is being collected from the various Ministries/Departments and will be laid on the Table of the House when ready.

Colouring Vanaspati

1656. { Shri P. K. Deo:
Shri B. C. Prodhan:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state

(a) whether it is a fact that the National Chemical Laboratory has recommended lately a colouring agent to be used for colouring of Vanaspati, and

(b) if so, what steps are being taken for its use?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) No, Sir. The Laboratory has however found a colourless chemical compound suitable for use as an additive to Vanaspati to enable the detection of adulteration of ghee with Vanaspati

(b) Chronic toxicity tests are in progress. After satisfactory results of the tests, further action for its use will be taken.

Research in Anaemia

1657. { Shri P. K. Deo:
Shri B. C. Prodhan:

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether any investigations have been made by the National Chemical Laboratory in collaboration with the Armed Force Medical College, Poona, to find the causes of anaemia by the radio-active water tracer technique, and

(b) if so, the result thereof; and

(c) whether any remedy to cure anaemia has also been discovered?

The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das): (a) Yes, Sir. The investigations were undertaken to find the causes of anaemia with particular reference to the role of (i) deficiency of vitamin B 12 in food and (ii) rate of reproduction of red blood cells.

(b) The results have indicated that the deficiency of B 12 in food is not the only cause for anaemia, but it also depends on its poor assimilation in the human system. Another form of anaemia which is also common in the country has been attributed to an irregular behaviour of red blood cells. The decay of red blood cells has been studied with the help of radio active chromium and compared with that in normal human beings. As a result of this investigation it appears that an irregular behaviour of red blood cells can be detected using this technique.

(c) No work on the remedial aspect or treatment of anaemia was carried out.

Steel Supply to Punjab

1658. Shri Daljit Singh: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether Punjab Government have approached the Central Govern-

ment with a request to make more Steel available to the State to enable them to undertake a more extensive Housing Programme; and

(b) if so, what has been the Central Government's reaction to it?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) No, Sir. Such requirements are to be met by the State Government from within what is allotted to the State

(b) Does not arise

Life Insurance Corporation Investment Committee

1659. { Shri P. C. Borooah:
Shri Dinesh Singh:
Shri Wodeyar:

Will the Minister of Finance be pleased to state

(a) whether it is a fact that a member of Investment Committee of the Life Insurance Corporation resigned last month.

(b) if so, the reasons thereof, and

(c) whether it is also a fact that the new member appointed in his place has also refused to accept the offer?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir. The member resigned in June, 1959

(b) Differences with the members of the Investment Committee

(c) Yes, Sir

District Set-up in Tripura

1660. Shri Bangshi Thakur: Will the Minister of Home Affairs be pleased to state.

(a) whether it is a fact that the 'District Set-up' in Tripura which is about 8 years old, is still temporary, and

(b) if so, how long the employees of that 'set-up' will continue on a temporary basis?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The District set-up in Tripura was sanctioned on a permanent basis in 1953. Subsequently, some additional posts have been sanctioned on a temporary basis from time to time to cope with the increased volume of work. The question of revising the permanent strength will be taken up when the reorganisation of the Administrative set up in Tripura, which is under consideration, has been finalised.

Nunmati Refinery

1661. Shri P. C. Borooah: Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No 425 on the 13th August, 1959 and state the amount spent so far on the setting up of the Nunmati Refinery?

The Minister of Mines and Oil (Shri K. D. Malaviya): The amount spent up the 31st July, 1959 on the setting up of the Nunmati Refinery is Rs 58.41 lakhs

Basic Education in Himachal Pradesh

1662. Shri Daljit Singh: Will the Minister of Education be pleased to state:

(a) whether there has been any assessment of basic education in Himachal Pradesh, and

(b) if so, the details thereof?

The Minister of Education (Dr. K. L. Shrimall): (a) No, Sir.

(b) Does not arise

Grants of University Grants Commission

1663. Shri Manabendra Shah: Will the Minister of Education be pleased to state:

(a) the basis on which grants are sanctioned to educational institutions by the University Grants Commission;

(b) the State-wise distribution of grants for the last three years; and

(c) what check is exercised by the Commission on spending of the grants?

The Minister of Education (Dr. K. L. Shrimali): (a) to (c). A statement is laid on the Table. [See Appendix III, annexure No. 47.]

Manufacture of Motor Cycles and Trucks

1664. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether there is any proposal to manufacture light trucks and motor cycles in the Ordnance Factories; and

(b) if so, when the production is likely to start?

The Minister of Defence (Shri Krishna Menon): (a) and (b). Defence requirements are constantly under review

Escape of Indian to Pakistan

1665. Shri Madhusudan Rao: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 1696 on the 10th March, 1959 and state

(a) whether the information about Shri Nazir Ahmed, Accountant of Multipurpose High School, Warangal, who was alleged to have escaped to Pakistan with Government money, has since been obtained from the Government of Andhra Pradesh; and

(b) if so, the details of the case?

The Minister of Home Affairs (Shri G. B. Pant): The Government of Andhra Pradesh have since intimated that on 18th January, 1959 an amount of Rs. 12,000 was found to have been misappropriated from the non-Government funds of the Multipurpose High School, Warangal, by altering the figures in the Post Office Savings Bank Pass Book. The Accountant,

Shri Nazir Ahmed, has been missing since 9th January, 1959 and enquiries are being made by the Police regarding his whereabouts. In the meanwhile the Government Auditors are conducting an audit of the accounts of the School and the actual amount of defalcation by the Accountant will be known only when the accounts have been audited.

Foreign Languages Scholarships

1666. Shri Ram Saran: Will the Minister of Education be pleased to state whether those who are awarded scholarships for study of foreign languages in foreign countries are guaranteed work on their return?

The Minister of Education (Dr. K. L. Shrimali): No, Sir, but generally persons already employed in institution connected with work relating to foreign languages are selected and they return to their posts on completion of their studies abroad; even in the case of others, Government render every possible assistance to those seeking employment on return

Andhra-Bombay Boundary Dispute

1667. Shri Ram Krishan Gupta: Will the Minister of Home Affairs be pleased to state the nature of progress made so far in settling Andhra-Bombay boundary dispute?

The Minister of Home Affairs (Shri G. B. Pant): The Government of India have received no communication from either of the State Governments regarding any boundary dispute between Andhra Pradesh and Bombay States.

Steel Allotment to Assam

1668. Shri P. C. Borooah: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the total demand of Assam Government for the supply of steel for the years 1956-57, 1957-58 and 1958-59;

(b) how much allotment was made for the above period year-wise and how much was actually supplied; and

(c) whether it is a fact that due to delay in supply and short supply the projects of Assam Government have suffered?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) The total demands were as follows:

1956-57	23,576 tons
1957-58	33,913 tons
1958-59	47,093 tons

(b) Allotments and despatches were as under:—

	Allotment	Despatch
	Tons	Tons
1956-57 ..	14,142	11,439
1957-58 ..	9,609	8,008
1958-59 ..	15,359	3,302 (from 1-4-58 to 31-1-59)

(c) The State Government have represented regarding inadequate supplies. This is under active consideration.

"Gold Smuggling"

1669. **Shri L. Achaw Singh:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that two seers of Chinese gold bars have been seized by the Customs Department at Imphal;

(b) if so, circumstances under which the gold had been smuggled; and

(c) the value of smuggled goods seized so far during the last six months in Manipur?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir. Gold weighing 640 tolas (not 2 seers) bearing Chinese inscriptions and Mark 9999 was seized by the Customs Department in Manipur on the 31st July, 1959.

(b) The Preventive Officer of the Land Customs Department, Imphal intercepted a jeep coming from Churachandpur to Imphal and contraband gold weighing 640 tolas worth about Rs. 67,200 were recovered from a wooden box in the jeep and from the person of one of the occupants of the jeep. The gold and the vehicle were seized. Further action under the Customs law is in progress

(c) The value of smuggled goods seized during the last six months 1st February, 1959 to 31st July, 1959) in Manipur both on import and export, is Rs. 81,396 [inclusive of the value of gold referred to at (a) above].

Export of Melting Scrap

1670. **Shri M. B. Thakore:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the total tonnage of melting scrap export during 1958-59 and the foreign exchange earned; and

(b) whether there were any barter exports in 1958-59?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) 145,643 tons valued at Rs. 2,23,13,713.

(b) Yes—about 30,000 tons.

Training in Oil Technology

1671. **Shri S. A. Mehdi:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) how many trainees have left for Rumania for training in oil technology; and

(b) when their period of training will be over and where they will be posted?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Fifty-four.

(b) The period of training ranges from three months to twelve months. On successful completion of training they will be posted to the Assam Refinery.

12.00 hrs.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS (CIVIL) AND
AUDIT REPORT

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table, under Article 151 (1) of the Constitution, a copy of the Appropriation Accounts (Civil), 1957-58 (including proforma commercial accounts) and the Audit Report, 1959 [Placed in Library, See No LT-1567/59]

NAVY (AUTHORISED DEDUCTIONS)
REGULATIONS

The Deputy Minister of Defence (Sardar Majithia): I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy of the Navy (Authorised Deductions) Regulations, 1959, published in Notification No SRO 227 dated the 22nd August, 1959 [Placed in Library, See No LT-1568/59].

AMENDMENTS TO INDIAN RESERVE
FORCES RULES

Sardar Majithia: I beg to lay on the Table a copy of Notification No SRO 228 dated the 22nd August, 1959 making certain amendments to the Indian Reserve Forces Rules, 1925 [Placed in Library, See No LT-1569/59]

12.11½ hrs.

PETITION RE INDIAN ARMS
RULES

Shri Viswanatha Reddy (Rajampet) I beg to present a petition signed by a petitioner relating to amendment of the Indian Arms Rules, 1951

12.12 hrs.

GOVERNMENT SAVINGS BANKS
(AMENDMENT) BILL*

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill further to amend the Government Savings Banks Act, 1873

Mr. Speaker: The question is:

"That leave be granted to move for leave to introduce a Bill further to amend the Government Savings Banks Act, 1873"

The motion was adopted

Shri Morarji Desai: I introduce the Bill

12.12½ hrs.

GOVERNMENT SAVINGS CERTIFI-
CATES BILL*

The Minister of Finance (Shri Morarji Desai): I beg to move for leave to introduce a Bill to make certain provisions in respect of Government Savings Certificates

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to make certain provisions in respect of Government Savings Certificates"

The motion was adopted

Shri Morarji Desai: I introduce the Bill

12.12½ hrs.

PUBLIC DEBT (AMENDMENT)
BILL*

The Minister of Finance (Shri Morarji Desai): I beg to move for

*Published in the Gazette of India Extraordinary Part II—Section 2, dated 27-8-59

†Introduced with the recommendation of the President.

‡Introduced/moved with the recommendation of the President.